

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(ORIGINAL JURISDICTION)
COMPANY PETITION NO. CP (CAA) 74/Cnd/Hry OF 2022
CONNECTED WITH
COMPANY APPLICATION NO. CA (CAA) 38/Cnd/Hry OF 2022
IN THE MATTER OF THE COMPANIES ACT, 2013 (18 OF 2013)
SECTIONS 230 & 232
AND
IN THE MATTER OF COMPOSITE SCHEME OF ARRANGEMENT
AND
IN THE MATTER OF
DYNAMIC DRILLING & SERVICES PRIVATE LIMITED
PETITIONER NO. 1/TRANSFEROR COMPANY
JAGUAR OVERSEAS LIMITED
PETITIONER NO. 2/TRANSFEEEE COMPANY/DEMERGED COMPANY
DYNAMIC DRILLING & OFFSHORE SERVICES PRIVATE LIMITED
PETITIONER NO. 3/RESULTING COMPANY NO. 1
AND
JAGUAR OVERSEAS UNIVERSAL PRIVATE LIMITED
PETITIONER NO. 4/RESULTING COMPANY NO. 2

(All Companies are incorporated under the provisions of the Companies Act, 1956/2013 and have their respective registered office at 1094-P, Sector-46, Gurgaon-122 001, Haryana)
Notice of Hearing of Petition
A Joint Petition under sections 230 & 232 of the Companies Act, 2013, read with section 66 of the Companies Act, 2013, the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, the National Company Law Tribunal Rules, 2016, and other applicable provisions, if any, for obtaining sanction to the Composite Scheme of Arrangement amongst Dynamic Drilling & Services Private Limited, Jaguar Overseas Limited, Dynamic Drilling & Offshore Services Private Limited and Jaguar Overseas Universal Private Limited; and their respective Shareholders and Creditors was presented by the Petitioners above named on 08th October, 2022 and the said Petition is fixed for hearing on 09th February, 2023 at 10:30 A.M. before the Hon'ble National Company Law Tribunal, Chandigarh Bench, Corporate Bhawan, Plot No. 4-B, Ground Floor, Sector-27-B, Madhya Marg, Chandigarh-160 019.

Any person desirous of supporting or opposing the said Petition should send his intention, signed by him or his advocate, with his name and address to the Hon'ble National Company Law Tribunal, Chandigarh Bench, Corporate Bhawan, Plot No. 4-B, Ground Floor, Sector-27-B, Madhya Marg, Chandigarh-160 019 and to the Petitioners' Advocate, so as to reach the Bench and the Petitioners' Advocate not later than 2 days before the date fixed for hearing of the Petition. Where he wishes to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.
Sd/-
Kartikya Goel, Advocate
For Rajeev Goel & Associates
Counsel for the Petitioners
Date: 09.01.2023
Place: New Delhi
Delhi Meerut Expressway/NH-9, Delhi 110 091
Mobile: 93124 09354, e-mail: rajeev391@gmail.com, Website: www.rgalegal.in

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)
Whereas,
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **26.08.2019** calling upon the Borrower(s) **DHANESH GUPTA, CHIRANJIV LAL GUPTA ALIAS CHIRANJEEV LAL GUPTA, POONAM GUPTA, MMGS CONSTRUCTIONS LLP THROUGH IT'S PARTNERS, MENZ ART THROUGH IT'S PARTNERS AND SHIVAM GUPTA** to repay the amount mentioned in the Notice being **Rs.4,60,92,692 (Rupees Four Crore Sixty Lakhs Ninety Two Thousand Six Hundred Ninety Two Only)** against Loan Account No. **HHLA00401688** as on **22.08.2019** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **06.01.2023**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.4,60,92,692 (Rupees Four Crore Sixty Lakhs Ninety Two Thousand Six Hundred Ninety Two Only)** as on **22.08.2019** and interest thereon.
The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
APARTMENT NO. 1502 HAVING A TENTATIVE SUPER AREA OF 5800 SQUARE FEET ON 15TH FLOOR IN TOWER - C IN THE PROJECT KNOWN AS "KRRISH PROVENCE ESTATE" SITUATED IN VILLAGE GWAL PAHARI, SECTOR - 2, GURUGRAM FARIDABAD ROAD, GURUGRAM - 122001, HARYANA ALONGWITH TWO COVERED CAR PARKING SPACE.
Sd/-
Date : 06.01.2023
Place: GURUGRAM
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

ADDENDUM TO PUBLIC NOTICE
Asset Reconstruction Company (India) Ltd.,
CIN : U65999MH2002PLC134884, Website : www.arcil.co.in
Regd Office :The Ruby,10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028.
Branch Office - Office: 1008, West End Mall, Janakpuri West, New Delhi - 110058.
This Addendum is issued to the Public Notice - Auction Cum Sale of Properties published for sale of assets of **LI Consulting Pvt. Ltd. (Formerly Known As Geiper Consulting Pvt. Ltd. And Lexinnova Technology Pvt. Ltd.) & Lexinnova Technology Pvt Ltd** published on December 26, 2022, in Business Standard (English & Hindi), NCR Editions.
Notice is hereby given that the auction of the assets of **LI Consulting Pvt. Ltd. (Formerly Known As Geiper Consulting Pvt. Ltd. And Lexinnova Technology Pvt. Ltd.) & Lexinnova Technology Pvt Ltd** scheduled on January 10, 2023 is now rescheduled to January 20, 2023 at 12:00 noon and accordingly last day/time for submission of bids is fixed till **05:00 PM on January 19, 2023**.
Other terms and conditions remain unchanged in the Public Notice for Sale published on December 26, 2022.
Date: 10 January 2023
Place: Delhi
Authorized Officer
Asset Reconstruction Company (India) Ltd.

Whereas,
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **19.10.2022** calling upon the Borrower(s) **DEVKI NANDAN VERMA, LAKSHMI DEVI AND DEVENDRA VERMA** to repay the amount mentioned in the Notice being **Rs.21,33,111.99 (Rupees Twenty One Lakh Thirty Three Thousand One Hundred Eleven and Paise Ninety Nine Only)** against Loan Account No. **HHLAGR00414861** as on **18.10.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

Possession Notice
Appendix IV (Rule 8 (1)) of the SARFAESI Act
(For Immovable Property)
Whereas,
The undersigned being the Authorised Officer of Standard Chartered Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **16.12.2019** calling upon the borrower **MR. DHANESH GUPTA S/O MR. CHIRANJIV LAL GUPTA / M/S. MENZ ART / MRS. POONAM GUPTA W/O. MR. DHANESH GUPTA / LATE. MR. SHIVAM GUPTA S/O. MR. DHANESH GUPTATHROUGH ITS LEGAL HEIRS/ MR. CHIRANJIV LAL GUPTA S/O. MR. PYARE LAL GUPTA** having Home Loan Account No. **51377357** to repay the amount mentioned in the notice being **RS.26,049,492.47 (RUPEES TWO CRORES SIXTY LACS FORTY NINE THOUSAND FOUR HUNDRED NINETY TWO AND FORTY SEVEN PAISE ONLY)** within 60 days from the date of receipt of the said notice.
The borrower/s having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described hereinbelow in exercise of the powers conferred on him/her under sub-Section 4 of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **05th day of January of the year 2023**.
The borrowers' attention is invited to the provisions of sub-Section 8 of Section 13 of the Act, in respect of the time available, to redeem the secured assets.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Standard Chartered Bank for an amount of **RS.26,049,492.47/- (RUPEES TWO CRORES SIXTY LACS FORTY NINE THOUSAND FOUR HUNDRED NINETY TWO AND FORTY SEVEN PAISE ONLY)** and interest thereon.
DESCRIPTION OF THE IMMOVABLE PROPERTY: -
ALL THAT PIECE AND PARCEL OF PROPERTY BEARING ENTIRE THIRD FLOOR OF THE SAID PROPERTY NO. A-38, LAND MEASURING 350 SQ. YDS., SITUATED AT HAUZ KHAS NEW DELHI 110016
Sd/
Date: 10.01.2023
Place: New Delhi
Authorized Officer
Standard Chartered Bank

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)
Whereas,
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **19.10.2022** calling upon the Borrower(s) **DEVENDRA VERMA PROPRIETOR DEVKI NANDAN JEWELLERS, DEVKI NANDAN VERMA AND LAKSHMI DEVI** to repay the amount mentioned in the Notice being **RS.23,07,920.96 (Rupees Twenty Three Lakh Seven Thousand Nine Hundred Twenty and Paise Ninety Six Only)** against Loan Account No. **HLAPAGR00389152** as on **18.10.2022** and interest thereon within 60 days from the date of receipt of the said Notice.
The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.01.2023**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.23,07,920.96 (Rupees Twenty Three Lakh Seven Thousand Nine Hundred Twenty and Paise Ninety Six Only)** as on **18.10.2022** and interest thereon.
The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
HOUSE NO. 36 MEASURING EAST TO WEST 75 FEET, NORTH TO SOUTH 42 FEET, TOTAL ADMEASURING 350 SQUARE YARDS EQUIVALENT TO 292.63 SQUARE METERS AND COVERED AREA 83.61 SQUARE METERS SITUATED IN RADHA NAGAR COLONY, MOUJA SIKANDRA, BAHISTABAD, TEHSIL AND DISTRICT AGRA-282001, UTTAR PRADESH AND WHICH IS BOUNDED AS UNDER:
EAST :HOUSE NO. 19 WEST :9 MTRS WIDE ROAD
NORTH :HOUSE NO. 37 SOUTH :HOUSE NO. 35 Sd/
Date : 05.01.2023
Place : AGRA
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)
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The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **19.10.2022** calling upon the Borrower(s) **DEVENDRA VERMA PROPRIETOR DEVKI NANDAN JEWELLERS, DEVKI NANDAN VERMA AND LAKSHMI DEVI** to repay the amount mentioned in the Notice being **RS.23,07,920.96 (Rupees Twenty Three Lakh Seven Thousand Nine Hundred Twenty and Paise Ninety Six Only)** against Loan Account No. **HLAPAGR00389152** as on **18.10.2022** and interest thereon within 60 days from the date of receipt of the said Notice.
The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.01.2023**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.23,07,920.96 (Rupees Twenty Three Lakh Seven Thousand Nine Hundred Twenty and Paise Ninety Six Only)** as on **18.10.2022** and interest thereon.
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The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.01.2023**.
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The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.01.2023**.
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The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.01.2023**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.23,07,920.96 (Rupees Twenty Three Lakh Seven Thousand Nine Hundred Twenty and Paise Ninety Six Only)** as on **18.10.2022** and interest thereon.
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The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.01.2023**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.21,33,111.99 (Rupees Twenty One Lakh Thirty Three Thousand One Hundred Eleven and Paise Ninety Nine Only)** as on **18.10.2022** and interest thereon.
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Date : 05.01.2023
Place : AGRA
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

APPENDIX IV (RULE 8(1))
POSSESSION NOTICE (For Immovable Property)
Whereas,
The Authorised Officer of **Pegasus Assets Reconstruction Pvt. Ltd (PARPL)**, under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of the powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rule, 2002 issued Demand Notice dated **13/12/2021** calling upon the borrower **MS ARATA UNIVER-SAL CO. (Borrower)**, **SH. SAHIL ARORA (Co-Borrower)**, **SH. DHEERAJ KUMAR ARORA (Co-Borrower/Mortgagor)** and **SH. DINA NATH DANG (Co-Borrower/Mortgagor)** all being Borrower/Co-borrowers/Mortgagors to repay the amount mentioned in the notice being **Rs. 3,17,01,438.20/- (Rupees Three Crore Seventeen Lakhs One Thousand Four Hundred Thirty-Eight and Twenty Paise Only)** as on **30/11/2021** together with further interest, costs, charges and expenses thereon w.e.f. **01/12/2021** within 60 days from the date of receipt of the said notice.
Dues of the said borrower alongwith underlying security interest was assigned in favor of Pegasus Assets Reconstruction Pvt. Ltd. acting in its capacity as Trustee for **PEGASUS GROUP THIRTY-NINE TRUST 1 (Pegasus)** by RBL Bank Ltd. vide Assignment Agreement dated 31/03/2021 under the provisions of Section 5, SARFAESI ACT 2002. PARPL has stepped into the shoes of the RBL and all the rights, title and interest of RBL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested with PARPL in respect of the Financial Assistance Availed by the Borrowers and PARPL exercises all its rights as the SECURED CREDITOR.
Pursuant having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rule, 2002 on **05/01/2023**.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrowers/Co-borrowers/ Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Pegasus for an amount of **Rs. 3,17,01,438.20/- (Rupees Three Crore Seventeen Lakhs One Thousand Four Hundred Thirty-Eight and Twenty Paise Only)** as on **30/11/2021** together with further interest, costs, charges and expenses thereon w.e.f. **01/12/2021**.
Description of immovable property
Details of Secured Asset
All that piece and parcel of Entire First Floor portion without roof right of freehold built up residential property no. B-130 area measuring 360 Sq. yds. Situated in the layout plan of THE RAILWAY BOARD EMPLOYEES CO-OPERATIVE HOUSE BUILDING SOCIETY LTD., colony known as Anand Vihar-92. **Property bounded as: East: Road 80 ft wide, West: Service Lane, North: PLOT no. B-131 South: PLOT no. B-129.**
Sd/- Authorized Officer
Date: 05/01/2023
Place: Delhi
Pegasus Assets Reconstruction Private Limited
(Trustee for Pegasus Group Thirty Nine Trust 1)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GANGA BUSINESS PRIVATE LIMITED
RELEVANT PARTICULARS
1. Name of Corporate Debtor: **Ganga Business Private Limited**
2. Date of incorporation of Corporate Debtor: **23/02/2012**
3. Authority under which Corporate Debtor is incorporated / registered: **ROC-Delhi**
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: **U74140DL2012PTC231954**
5. Address of the registered office and principal office (if any) of Corporate Debtor: **Shop No. 1, H. No. 3318, First Floor, Bank Street, Karol Bagh, New Delhi, Central Delhi-110005 IN**
6. Insolvency commencement date in respect of Corporate Debtor: **22nd December, 2022 (Order Uploaded on the Website of Hon'ble NCLT on 07th January, 2023)**
7. Estimated date of closure of insolvency resolution process: **20th June, 2023 (180 days from the date of Commencement of CIRP)**
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional: **Name: Ms. Deepa Gupta IBBI Reg. No.: IBBI/IPA-002/IP-NO0867/2019-2020/12801**
9. Address & email of the interim resolution professional, as registered with the board: **B-2/110, Sector-16, Rohini, North East Delhi, Delhi - 110089. E-mail: advocate.deepa.gupta@gmail.com**
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional: **B-2/110, Sector-16, Rohini, North East Delhi, Delhi - 110089. E-mail: ip.gangabusiness@gmail.com**
11. Last date for submission of claims: **21st January, 2023 (i.e., 14 days from the date of Order Uploaded on the Website)**
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: **Not Applicable at Present**
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class): **Not Applicable at Present**
14. (a) Relevant forms available at: (a) Web Link: **https://bbi.gov.in/home/downloads**
(b) Details of authorized representatives are available at: (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ganga Business Private Limited on 22nd December, 2022 (Order Uploaded on the Website of Hon'ble NCLT on 07th January, 2023)**.
The creditors of **Ganga Business Private Limited**, are hereby called upon to submit their claims with proof on or before **21st January, 2023** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proof of claim shall attract penalties.
Date : 09.01.2023
Place: New Delhi
Interim Resolution Professional, Ganga Business Private Limited
IP Regd. No.: IBBI/IPA-002/IP-NO0867/2019-2020/12801
Regd. Address: B-2/110, Sector-16, Rohini, North East Delhi, Delhi -110089

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The creditors of **Ganga Business Private Limited**, are hereby called upon to submit